

d
SLP(C)... 8433-8434 OF 2001
ITEM No.16

Court No. 3

SECTION IVA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal(Civil).....CC 8433-8434/2001

(From the judgement and order dated 23/02/2001 in WA 6405/2000
of The HIGH COURT OF KARNATAKA AT BANGALORE)

STATE OF KARNATAKA AND ORS.

Petitioner (s)

VERSUS

SRI DODDEGOWDA AND ANR.

Respondent (s)

With IA 1-2 (for c/delay in filing SLP)

Date : 26/11/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.B. PATTANAIK
HON'BLE MR. JUSTICE N. SANTOSH HEGDE

For Petitioner (s)

Mr. Sanjay R. Hegde,Adv.
Mr. Satya Mitra, Adv.

For Respondent (s)

Mr. V.N. Raghupathy,Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....J
.SP2

The respondents are in caveat and states that the respondents have been regularised. In that view of the matter, we are not inclined to entertain these applications. That apart, there has been an inordinate delay of 117 days in filing of these petitions for which no explanation has been offered. The special leave petitions are dismissed accordingly both on the ground of delay as well as on merits.

.SP1

(J.S. Rawat)
Court Master

(Radha Rani Bhatia)
Court Master